

COURT-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 211 of 2013, 215 of 2013, 3 of 2013, 4 of 2013, 57 of 2013, 274 of 2013, 160 of 2012, 164 of 2013, 166 of 2013 and 121 of 2013

Dated : 13th October, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Appeal No. 211 of 2013

In the matter of :

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms Anjali Chandurkar, Mr. Hasan Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 215 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. .. Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 3 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. .. Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 4 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. .. Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No.57 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 274 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 160 of 2012

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Advocate
Mr. Buddy A. Ranganadhan

Appeal No. 164 of 2013

Reliance Infrastructure Ltd. ..Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 166 of 2013

Reliance Infrastructure Ltd. ..Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Appeal No. 121 of 2013

Reliance Infrastructure Ltd. ..Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Ms Anjali Chandurkar, Mr. Hasan
Murtaza and Mr. Aditya Panda
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

Heard the learned counsel for the parties in A.No. 160 of 2012. The learned counsel for the State Commission wants to file written submission. Accordingly, he is permitted to do so by 27th October, 2014.

The Sr. learned counsel for Respondent Tata Power Co. Ltd. also wants to file written submission. He may also file the same by 27th October, 2014.

The learned counsel for the appellant wants to file written additional submission and is permitted to do so by 27th October, 2014.

Judgment reserved.

(Justice Surendra Kumar)
Judicial Member
Sh/jps

(Rakesh Nath)
Technical Member